

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/MP/2024

Subject : Petition under section 79 (1) (f) of Electricity Act, 2003, read with Regulation 1.5(iv) of the IEGC, 2010 read with Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 and Regulation 65 (1) of the CERC (Conduct of Business) Regulations, 2023 *inter-alia* seeking compensation for breach of the Must-Run status accorded to the Petitioner's 2x10 MW (AC) solar PV power project with 8MWhr BESS (battery energy storage system) at Attam Pahad and Dolly Gunj Sites at South Andaman.

Petitioner : NLC India Limited

Respondent : Electricity Department, Andaman

Date of Hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NLCIL
Shri Ashutosh Srivastava, Advocate, NLCIL
Shri Aashwyn Singh, Advocate, NLCIL
Shri Mohit Mansharamani, Advocate, NLCIL
Shri Murugan A, NLCIL
Shri Suresh Kumar R, NLCIL
Shri Pradyumna Pattnaik, NLCIL
Shri Duthala Tulasī Kumar, NLCIL
Shri Divya Prakash, NLCIL
Shri Vishal Kumar K, NLCIL
Ms. Preethi C C, NLCIL
Ms. Mrinal Gopal Elker, Advocate, ED Andaman
Shri Srajan Yadav, Advocate, ED Andaman
Shri Nadim Ahmad, Grid India
Shri Subhendu Mukherjee, Grid India
Ms. B S Shruthi, Grid India
Ms. Himani Dutta, Grid India

Record of Proceedings

The case was called out for a hearing through virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that Grid India, in its report, has submitted that based on the information available to it, it was unable to conclusively conduct a reliable curtailment assessment. He argued that, unlike the mainland grid, the Andaman grid cannot be evaluated on the same



principles as adopted in the APTEL judgment dated 2.8.2021, in Appeal No. 197 of 2019, in the matter of NSEFI Vs. TNERC. He further submitted that a written note dated 20.5.2026, suggesting alternative parameters and methodology for evaluation of the curtailment, has been placed on record by the Petitioner.

3. The learned counsel for the Respondent sought liberty to file its reply on the parameters and methodology proposed by the Petitioner.

4. The representative of Grid India submitted that, upon receipt of the responses from the parties, it would review the same and submit its view in its report.

5. In view of the submissions made by the parties, the Commission observed that the technical aspects involved in the matter require further examination. Accordingly, the Commission nominated the Chief (Engg.), CERC, as the Designated Officer to facilitate coordination among the parties and Grid India for technical examination of the issues involved.

6. Considering the above, the Commission permitted Respondent to file its response on or before **30.6.2026**. Thereafter, Grid-India shall consider the parties' submission, examine the technical aspects involved and submit its report on or before **15.7.2026**.

7. The Petition shall be listed for hearing on **6.8.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

